

- 3) Therefore, the Counsel for the Operational Creditor orally prays for withdrawal of the Company Petition, in view of the amicable settlement arrived at between the Parties
- 4) As Corporate Debtor has made payment of Principal Amount of debt and there are no dues as regards to the Principal Amount is pending against the Corporate Debtor; hence, nothing remains to be adjudicated in the present Company Petition and thus, this Bench is not insisting for the Formal Interlocutory Application to have on record for withdrawal of the present Company Petition.
- 5) In that view of the matter, the Oral Prayer made by the Counsel for the Operational Creditor has been considered and the Company Petition bearing CP (IB) No. 2212 of 2019, is thus, disposed of as dismissed as allowed to be withdrawn.
- 6) In view of the withdrawal of the main Company Petition, all the pending Interlocutory Applications, if any, arising out of the present Company Petition, stand closed.
- 7) There will, however, be no order as to costs. File be consigned to record.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)